

(ग) केन्द्रीय सरकार द्वारा इस मांग के बारे में क्या निर्णय किया गया है ?

शिक्षा और समाज कल्याण मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) से

(ग) अनुसूचित जातियों और अनुसूचित आदिम जातियों और छात्रों और छात्राओं के लिए छात्रावासों के निर्माण हेतु वर्ष 1971-72 के मध्य प्रदेश सरकार द्वारा प्रस्तावित तथा भारत सरकार द्वारा नियत की गई धनराशि निम्नलिखित है :

वर्ग	राज्य सरकार द्वारा प्रस्तावित धन राशि	नियत की गई धनराशि	प्रस्तावित छात्रावासों की संख्या
1	2	3	4
(रुपए लाख की राशियों में)			
केन्द्रीय क्षेत्र			
1 अनुसूचित आदिम जातियां	4.63	1.80*	20 छात्रावास
2. अनुसूचित जातियां	2.83	1.75*	20 छात्रावास
राज्य क्षेत्र			
1. अनुसूचित आदिम जातिया	48.53	35.43	388 छात्रावास
2. अनुसूचित जातिया	22.25	15.75	115 छात्रावास

* केवल लड़कियों के छात्रावासों के लिए ।

Demands of Taxi Drivers in Delhi for Increasing Fares

5047. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the demands of taxi drivers in Delhi for increasing fares are justified in the opinion of Government ; and

(b) if so, the reasons why Government are delaying the acceptance of their demands ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). Fares for taxis in Delhi were increased by the State Transport Authority, Delhi, with effect from the 22nd June, 1971. According to the revised rates, the fare for the first 1.6 Kms. or part thereof is Rs 1/- and 60 paise for every subsequent kilometre or part thereof against the old rates of 80 paise for the first 1.5 Kms. and 50 paise for every subsequent kilometre.

Cases of Traffic Violations pending in Delhi

5048. SHRI GANGA REDDY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the number of cases of traffic violations pending in Delhi ; and

(b) the time required for the disposal of these cases ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) According to the Delhi Administration, the number of cases of traffic violations in Delhi, pending on 1st June, 1971, was 92,435.

(b) It is not possible to indicate the time within which the pending cases are likely to be disposed of since, in many cases, notices cannot be served on the accused persons because of their having furnished incorrect addresses to the Police. At present, 39 Judicial Magistrates are working in the